

trade and economic relationship between the two countries, and expressed confidence on achieving the trade target of USD 100 billion by 2015 set last year. The two leaders also discussed the need to take our relationship to a higher level by focusing more on investment, and providing better market access for Indian exports particularly in the IT, pharmaceuticals, agro-products, and engineering sectors. The two leaders reached agreement, in principle, on establishing a working mechanism for consultation and coordination on border affairs as an additional measure for maintaining peace and tranquility in the India-China border areas.

US's pressure to opt for Tapi gas pipeline

2514. SHRI M.P. ACHUTHAN:

SHRI R.C. SINGH:

SHRI K.E. ISMAIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that India is likely to opt for Turkmenistan-Afghanistan-Pakistan-India (TAPI) Gas Pipeline instead of Iran-Pakistan-India (IPI) pipeline under the pressure from America;
- (b) whether it is also a fact that there was no mention of the IPI pipeline during the discussion on energy security with the visiting US Secretary of State Hillary Clinton; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):

(a) No.

(b) Yes.

(c) During the recent visit of the U.S. Secretary of State Hillary Clinton to India, the two sides discussed bilateral cooperation and joint projects in the area of energy.

Dismissal of 26/11 case

2515. MS. SUSHILA TIRIYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Pakistan has told US court to dismiss 26/11 case;
- (b) if so, the reasons therefor; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):
(a) and (b) The representatives of U.S. citizens killed in the 2008 Mumbai terrorist attacks have filed a civil law suit in the District Court of New York against the Inter-Services Intelligence (ISI); Lt. Gen. Shuja Pasha, Director General of ISI, and other ISI officials; Lashkar-e-Taiba (LeT); and LeT leaders, including Hafiz Mohammad Saeed. The Government of Pakistan has sought dismissal of case on grounds of jurisdiction and immunity for its officials and agencies under the principles of 'foreign sovereign immunity.'

(c) The case is still before the District Court of New York. The Government believes that all those responsible for the 2008 Mumbai terror attacks should be brought to justice expeditiously.

Guidelines on Pravasi marriages

2516. SHRIMATI T. RATNA BAI: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether Government has issued guidelines on Pravasi marriages;
- (b) if so, the details thereof; and
- (c) if not, by when such guidelines would be issued?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) and (b) Ministry of Overseas Indian Affairs has brought out a guidance booklet on "Marriages to Overseas Indians" which contains information on safeguards available to women deserted by their NRI spouses, legal remedies available, authorities that can be approached for redressal of grievances etc. A pamphlet entitled "Thinking of the marriage of your daughter with an NRI?" has also been brought out by the Ministry highlighting the precautions to be taken before entering into marriage alliance. Apart from this, National Commission for Women (NCW), the coordinating agency at the National level for dealing with the issues pertaining to NRI marriages has brought out a pamphlet entitled "Problems Relating to NRI Marriages-Dos and Don'ts". It describes the problems related to NRI marriages and suggests precautionary do's and don'ts for Indian women considering marriage to a Non-Resident